

it mandatory for certain class of professionals to maintain accounts. The relevant rule prescribing the nature of accounts to be maintained by such professionals is under consideration of the Central Board of Direct Taxes. In the meanwhile, with a view to enable detailed investigations and adoption of a uniform and coordinated approach, professional circles dealing with such cases have been set up and are functioning in major metropolitan cities. In cases where there is specific information about concealment of income or assets, search and seizure action under section 132 of the Income-tax Act has been and will continue to be taken.

**Financial Assistance by France for setting up Aluminium Complex in Orissa**

1480. SHRI M. RAMGOPAL REDDY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether France have shown keen interest to provide financial assistance to set up infrastructural facilities for proposed Orissa Aluminium Complex; and

(b) if so, what are the details in this regards?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Yes, Sir,

(b) A Memorandum of Understanding was signed between the Government of India and the Government of France on 28-1-1980 in regard to setting up an alumina/aluminium complex in Orissa. The following are the main features of the Memorandum:—

(i) The French Government shall make its best efforts to have a comprehensive financial package presented to the Government of India covering both off-shore purchases and local costs of the projects, including related infrastructure

facilities. This package will include Government credits on preferential terms as well as bank loans to be organised by a consortium of banks.

(ii) Simultaneously, Bharat Aluminium Company will initiate discussions with Aluminium Pechiney of France about the terms and conditions of technical collaboration for implementation of the project.

**Finland's desire to set up Joint Ventures in India**

1401. SHRI M. RAM GOPAL REDDY: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether Finland has expressed its desire to set up joint ventures in India as well as in third countries to produce consumers goods; and

(b) if so, the reaction of Government on it?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Yes, Sir. During the third session of the Indo-Finnish Joint Commission held in New Delhi from 12—15 February, 1980, the Indian and Finnish sides had noted that there were good prospects for Indo-Finnish collaboration in India and scope for Indo-Finnish collaboration in third countries.

**Export of Sugar and Gur**

1482. SHRI CHITTA MAHATA:  
SHRI AHMED M. PATEL:

Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that Government have decided to export sugar and gur during April, 1980—March, 1981; and

(b) if so, the details thereof?